

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**  
*(Through web-based Video-Conferencing Platform)*

**ITEM No. 08**  
**IA Nos.462, 463/2022, 196, 390/2023,**  
**Contempt Petition 03/2023, 544/2023 in**  
**CP (IB) No.286/BB/2019**

**IN THE MATTER OF:**

M/s. Pridhvi Asset Reconstruction & Securitisation Co. Ltd. ... Petitioner  
Vs.  
M/s. Alpine Wineries Pvt. Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 06.09.2023**

**CORAM:**

**DR. N.V. RAMAKRISHNA BADARINATH**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator : Shri Narayana Kamma, Adv.

**ORDER**

**IA No.544 of 2023:**

1. This application has been filed by the Liquidator of Corporate Debtor under Regulation 44(2) & 47A of IBBI (Liquidation Process) Regulations, 2016 r/w Rule 11 of the NCLT Rules, 2016, seeking to extend liquidation by a further period of one year from 22.06.2023 to 21.06.2024.
2. Heard the Ld. Counsel appearing for the Applicant-Liquidator.
3. In the circumstances and for the reasons stated in the Application, the instant IA is allowed by extending the period of liquidation only by a further period of 180 days i.e. from 22.06.2023 until 19.12.2023. Further, the Ld. Liquidator is directed to expedite the liquidation process.
4. Accordingly, **IA No.544 of 2023 stands disposed of.**

**Contempt Petition 03 of 2023:**

- 1.** This Petition has been filed by the Liquidator of Corporate Debtor u/s 425 of the Companies Act, 2013 r/w Sections 11, 12 and 14 of the Contempt of Courts Act, 1971 r/w Rule 11 of the NCLT Rules, 2016 seeking to initiate contempt proceedings against the Respondents-Contemnors.
- 2.** Heard the Ld. Counsel appearing for the Applicant-Liquidator.
- 3.** Issue Notice to the Respondents. Registry is directed to prepare the notice and Counsel for the Applicant is permitted to collect the notice and serve it on the Respondents along with a copy of the Application through e-mail as well as by Speed Post and to file an Affidavit of Service along with tracking reports in the Registry well before the next date of hearing. Upon receipt of notice, Respondents are granted two weeks' time to file counter affidavit and one week thereafter to the Applicant to file rejoinder, if any, after duly serving the copy on the other side.
- 4.** List the case on **17.10.2023** along with other IAs.

**Sd/-**

**MANOJ KUMAR DUBEY  
MEMBER (TECHNICAL)**

Krishna

**Sd/-**

**N.V. RAMAKRISHNA BADARINATH  
MEMBER (JUDICIAL)**